

In Chamber

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 819 of 2020

Petitioner :- Saurabh Tiwari

Respondent :- State of U.P.

Counsel for Petitioner :- In Person

Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur, Chief Justice

Hon'ble Samit Gopal, J.

A letter addressed to Chief Justice of this Court by Sri Saurabh Tiwari, Advocate, Varanasi is treated as a writ petition in the nature of Habeas Corpus. As per the averments contained in the letter, one Sri Shiv Kumar Trivedi, Student of B.Sc. 2nd year at Banaras Hindu University is missing since 12th February, 2020. It is asserted that Sri Shiv Kumar Trivedi was picked up by certain police personnels from the M.P. Theatre ground, BHU and was taken to the Police Station Lanka, District Varanasi. Father of Sri Shiv Kumar Trivedi made his best efforts to have necessary details about his son but of no consequence. A complaint in this regard was also lodged by father of Sri Shiv Kumar Trivedi through the Chief Proctor Office of the University on 16th February, 2020. It is asserted that despite expiry of period of more than six months no whereabouts are available relating to Sri Shiv Kumar Trivedi.

Let a notice of this petition be issued to the District Magistrate, Varanasi, Senior Superintendent of Police, Varanasi and Station House Officer, Police Station Lanka, District Varanasi through the Government Advocate, Allahabad High Court, Prayagraj. The notice is to be served by tomorrow i.e. 20.8.2020. The writ petition be listed on 25th August, 2020. A copy of the letter i.e. treated as petition be served on Government Advocate positively by tomorrow. The Government Advocate shall file a

complete statement of facts in a form of short counter affidavit
before next date of listing.

Order Date :- 19.8.2020
VMA

(Samit Gopal, J.) (Govind Mathur, C.J.)